

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 976/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Kesoram Implex Corporation  
V/s.  
Western India Shipyard Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rajiv Kumar Agarwal	Proprietor	

**ORDER**

**TCP No. 976/I&BP/NCLT/MB/MAH/2017**

The Petitioner's side has reported that despite notice to the Corporate Debtor in this Company Petition filed before Hon'ble High Court of Bombay & Goa was already served upon and reply had also been filed by the Corporate Debtor before the Hon'ble High Court itself, this record was by oversight, transferred to NCLT Mumbai, perhaps under the impression that notice was not given to the Corporate Debtor.

On verification of the records, it appears that reply was also filed by the Corporate Debtor, in view thereof, the Registry of NCLT is hereby directed to take appropriate steps to send this record to Hon'ble High Court of Bombay at Goa.

This Petitioner side has volunteered that they would mention this matter before the Hon'ble High Court of Bombay at Goa.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)